

(7)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Dated: This the 26<sup>th</sup> day of FEBRUARY 2007.

Original Application No. 887 of 2005.

Hon'ble Mr. S.K. Dhal, Member-J

Manohar Lal, S/o House No. 9, Hirapura, Garhia Phatak, Jhansi.

..... Applicant

By Adv: Sri R.K. Nigam

V E R S U S

1. Union of India through the General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central Railway, Jhansi.

..... Respondents

By Adv: D.P. Singh

O R D E R

Upon hearing Sri R.K. Nigam learned counsel for the applicant and Sri D.P. Singh learned counsel for the respondents I am of the opinion that in the interest of justice the applicant is directed to furnish a representation to the respondents within a month and the respondent No. 1 is directed to decide the same sympathetically keeping in view of the Railway Board's circular dated 12.08.2005 with a reasoned and speaking order within three months from the date of receipt of copy of this order. The OA is disposed of accordingly with no order as to cost.



Member (J)

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